

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01177/2018

Dated Monday the 3rd day of September Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

Lakshmi Kantipan,
W/o. Kantipan,
No. 3/203, Sri Nagar,
NGGO Colony Post,
Coimbatore 641022.Applicant

By Advocate M/s. S. Subramanian

Vs

The Director General,
Indian Council of Forestry Research and Education,
New Forest, Dehradun,
Uttarakhand State.Respondent

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. T. Jacob, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

"i. This Hon'ble Tribunal may be pleased to direct the respondent to consider and pass orders on applicant's representation dt. 06.02.2017 by fixing the applicant's grade pay at Rs. 4200 from April 2006 as per the recommendations of the 5th pay commission report-part B of 1st Schedule of CCS (RP) Rules, 1997-V and

ii. To pass such further or other orders as may be deemed fit and proper in the nature and circumstances of the case and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant would be satisfied if the respondent is directed to consider the latest representation dt. 06.02.2017 and pass appropriate order thereon.

3. Mr. Su. Srinivasan takes notice for the respondent.

4. Keeping in view the above submission and without going into the merits of the case, including the aspects of limitation and with the consent of both counsels, we deem it appropriate to direct the respondent to consider the latest representation of the applicant dt. 06.02.2017 in accordance with the law and extant rules and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

03.09.2018

SKSI